

an important place in the history of the country. But the condition of the building is deteriorating day by day and presents a heart-rending scene. This timber used in it was brought from Burma. Moreover, the carpets and other articles used in it are not in good condition. In this connection the Estimate Committee of the Parliament had also visited it and submitted its report but so far no action has been taken. At present, the building is being used by the Society for Advanced Studies where very few scholars come.

I urge upon the Government of India to transfer this building to Himachal Pradesh Government so that the State Government may maintain it properly and utilise it. The State Government is ready to provide accommodation in Himachal University for the employees and scholars of the Advanced Studies Society.

I would request the Government to take immediate action to protect the building.

[*English*]

- (ix) Need to safeguard the interests of the workers and their families residing in Labour Colony of Orient Power Cables Ltd. Kota, Rajasthan

SHRI BASUDEB ACHARIA (Bankura) : A serious situation has arisen in the labour colony of the Orient Power Cables Ltd., at Kota, Rajasthan, which was first declared as a "Relief Undertaking" by the State Government and then coercive methods were being used to harass the workmen, who are struggling against retrenchment and other attacks on their livelihood. The power line and consequently the water supply system has been cut off in the labour colony resulting in terrible hardships to the employees and their family members residing in the colony, which is situated in remote areas of Kota city. This act has been done by the management deliberately to harass the workers and in line with their earlier acts of stopping medicine to dispensary since the beginning of this year, stoppage of disbursement of salary and defuncting the workers' co-operative store.

The undertaking was having a turnover of Rs. 12 crores per year, with the

export content being Rs. 2.5 crores and having a potential for further growth with some additional funding for full utilisation of modern machines just installed.

I, therefore, urge upon the Government to safeguard the lives of workers and their families through restoration of water and electricity in the labour colony and payment of due wages to them as soon as possible and request the Minister to make a statement in the House in this regard.

12.20. hrs.

DELHI APARTMENT OWNERSHIP BILL

[*English*]

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR) : Sir, I now move that the Delhi Apartment Ownership Bill, 1986, be taken into consideration and that the Bill be passed.

An Apartment Ownership Legislation for Delhi has been a long felt need especially in the changing pattern of the Urban Scene. It has become necessary to ensure judicious optimum utilisation of urban land resources and also to achieve maximum utilisation of services. This has given rise to the requirements for construction of group housing instead of plotted housing which used to be the earlier practice. In consonance with this policy, the DDA is allotting only flats to individual applicants and land only to group housing societies. On the commercial side, due to the requirements of parking and for aesthetic and architectural considerations, the concept of integrated development has emerged and multi-storeyed buildings are being put up where floor area is being allotted to individual commercial units. On the industrial side, the concept of flatted factories has come into existence. In the institutional field in Delhi, the Delhi Urban Art Commission has been insisting on integrated development of institutional areas and preparation of Urban Design Form. The need for an Apartment Ownership